raids and searches are conducted to seize the stolen materials and bring the culprits to book. In particularly bad areas, dog squads are also deployed.

Railways do not, however, have much control on trains in transit which travel through the various state territories, law and order and control of crime being under the control of the State Governments, that is, the police and civil administration. However, the Railways maintain close coordination with the GRP and local police of various states in seeking their co-operation to apprehend the criminals and stop such activities.

There have been instances of involvement of Railway employees including RPF in pilferage of coal. During the last three years total 183 railway employees including 3 RPF staff were found involved in coal pilferage. Appropriate action was taken against them including prosecution in the court of law.

11.13 hrs.

At this stage, Dr. Satyanarayan Jatia, and some other Hon Members came and stood on the floor near the Table.

MR. DEPUTY SPEAKER: The House stands adjourned till 12 o'clock.

WRITTEN ANSWERS TO QUESTIONS

Krishi Vigyan Kendras

*442. SHRI MANGAT RAM SHARMA : SHRI BHAKTA CHARAN DAS :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to establish more Krishi Vigyan Kendras in the country during 1996-97 and 1997-98;

- (b) if so, the details thereof, location-wise;
- (c) whether the Government are providing any financial assistance to the State Governments for the smooth functioning of existing Krishi Vigyan Kendras;
- (d) if so, the criteria fixed for the allocation of assistance for the purpose; and
- (e) the amount actually allotted and released during each of the last three years, State-wise?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) and (b) The Government has already approved the creation of all the 78 KVKs as stipulated during the VIIIth Plan. However, in addition 20 districts have been identified for the establishment of new KVKs subject to clearance of Planning Commission and availability of funds during 1996-97. In so far as, establishment of KVK during 1997-98 is concerned, the details will be worked out while functioning the IXth Plan.

- (c) Yes Sir, 6 KVKs under state government/public undertakings are being provided financial assistance, in addition to 141 KVKs under state agricultural universities/central universities, 26 KVKs under ICAR Institutes and 88 under voluntary organizations are also being given financial assistance.
- (d) Funds are allotted for the activities based on annual action plan prepared by each KVK. Major activities of KVK include vocational training to farmers, farm women and rural youths, on-farm testing on crop, horticulture, live stock and other areas, front line demonstration on oilseeds and pulses and inservice training of field level extension officials.
- (e) The total amount sanctioned to States/U.Ts. during the last three years is Rs. 102.38 crores and total amount released is Rs. 105.56 crores. The State and Year-wise details are given in the attached statement.

STATEMENT

(Rs. in Lakh)

SI. No.	Name of States/U.T.	1993-94		1994-95		1995-96		Total .		
		Sanctioned	Released	Sanctioned	Released	Sanctioned	Released	Sanctioned	Released	
1	2	3	4	5	6	7	8	9	10	
1.	A& N Islands	27.48		19.75	21.85	16.93	43.64	64.16	65.49	
2.	Andhra Pradesh	328.07	353.98	219.70	245.86	226.10	313.28	773.87	913.12	
3.	Arunchal Pradesh	33.92	19.85	31.21	38 .13	11.95	11.95	76.08	69.93	
4.	Assam	43.34	37.21	44.23	. 59.08	116.36	69.84	203.93	262.42	
5 .	Bihar	236.64	265.70	355.56	248.76	304.01	214.64	896.21	7 29 .10	

1.	2	3	4	5	6	7	8	9	10
6.	Delhi (UT)		A. T. Labor T. T. Commission Comm	4.75	4.75	17.45	43.83	22.20	48.58
7.	Goa (UT)	11.25	21.50	9.90	6.00	10.20	19.76	31.35	46.76
8.	Gujarat	179.49	125.70	121.76	159.11	112.10	132.47	413.35	417.28
9.	Haryana	230.25	156.39	1 22 .75	57.41	139.70	197.48	492.70	411.28
10.	Himachal Pradesh	106.13	1 0 6.13	70.45	90.32	119.90	77.64	29 6.48	274.09
11	Jammu & Kashmir	45.01	48.31	36 .45	45.67	53.33	53.70	134.76	147.68
12.	Karnataka	90.88	88.73	90.40	1 6 5.64	209.05	224.31	390.33	488.68
13.	Kerala	96.76	93.26	86.86	102.78	140.95	208.23	324.57	403 77
14	Madhya Pradesh	199.31	150.72	34.29	142.76	261.11	237.02	494.71	530 50
15.	Maharashtra	287.03	281.09	177.37	311.70	411.90	544.69	876.30	1137.48
16.	Manipur	37.57	19.85	23.29	38.13	11.95	11.95	72.81	69 .93
17.	Meghalaya	45.07	34.49	35.24	34.29	53.78	53.78	134.09	156.95
18.	Mizoram	22.92	22.69	6.53	6.53	17. 0 5	_	46.50	29.22
19.	Nagaland	16.92	19.85	11.20	38 .13	11.95	11.95	40.07	69.93
20.	Orissa	157.62	139.68	266.87	163.86	205.86	220.20	630.35	523.74
21.,	Pondich e rry	12.60	11.91	11.58	9.76	30.05	16.26	54.23	37 9 3
22.	Punjab	132.16	153.73	16.70	300.55	120.00	79.60	368.86	33.88
23.	Rajasthan	548.66	335.79	290.95	279.01	261.60	266.22	1101.21	881.02
24.	Sikkim	37 57	19.85	24.29	38.13	11.95	11.95	73.81	69.93
25.	Tamil Nadu	121.51	144.81	124.15	304.20	258.10	233.65	503.76	682 66
26.	Tripura	56.04	28.47	40.98	24.05	21.70	25.50	118.72	78.02
27.	Uttar Pradesh	635.84	385.16	224.26	387.15	272.37	496.08	1132.47	1268.39
28	West Bengal	139.96	103.38	154.98	156.66	175.65	89.09	470.59	349.13
•	Total	3880.00	3167.83	2755.45	3480.21	3603.02	3908.71	10238 47	10556.75